

For Immediate Release

Telecom Regulatory Authority of India

**TRAI issues “The Telecommunication Interconnection
(Second Amendment) Regulations, 2020”**

New Delhi, 10th July, 2020 – The Telecom Regulatory Authority of India (the Authority) today notified “The Telecommunication Interconnection (Second Amendment) Regulations, 2020,” which makes easier the interconnection between any two Public Switched Telephone Networks (commonly referred to as the fixed line networks), and between Public Switched Telephone Network (PSTN) and National Long Distance (NLD) network.

2. To address this issue, a Consultation Paper (CP) on the “Review of the Regulatory framework for Interconnection” was issued on 30th May 2019 seeking written comments and counter-comments from the stakeholders. An Open House Discussion (OHD) was held on 19th August 2019 at New Delhi to discuss the issues with all the stakeholders.

4. Based on the comments/inputs received from the stakeholders, discussions held during the OHD and after its own analysis, the Authority has notified ‘The Telecommunication Interconnection (Second Amendment) Regulations, 2020’.

5. The synopsis of the amendments to the “Telecommunication Interconnection Regulations, 2018,” is as follows: -

- (i) Within a service area, the location of POI, for calls between PSTN and PSTN or between PSTN and NLD network, shall be at such place as may be mutually agreed between the interconnection provider and the interconnection seeker.
- (ii) In case the interconnection provider and the interconnection seeker fail to agree, the location of POI, for calls between PSTN and PSTN, or between PSTN and NLD network, shall be at LDCC. In such a case, the carriage charge for carriage of calls from LDCC to SDCC and *vice versa*, as applicable, shall be paid by the interconnection seeker to the interconnection provider.
- (iii) The existing POIs at the SDCC level, for calls between PSTN and PSTN, or between PSTN and NLD network, shall remain in operation for a period of at least five years or till such time the

interconnected service providers mutually decide to close such POIs, whichever is earlier.

- (iv) The existing POI at the SDCC level, for calls between PSTN and PSTN or between PSTN and NLD network, can be closed if the services of either of the interconnected service providers are discontinued in that SDCA.

6. Full text of 'The Telecommunication Interconnection (Second Amendment) Regulations, 2020,' along with the Explanatory Memorandum are available on TRAI's website: www.traigov.in

7. For any clarification/information, Shri Sunil Kumar Singhal, Advisor (BB&PA) may be contacted at Tel/Fax No. +91-11- 23221509.


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